

nisation relate to the year 1979-80. Data in regard to 1980-81 are yet to become available.

(b) Does not arise.

Interim order of injunction regarding the take-over of Mohini Mills

847. SHRIMATI NANAK MUKHERJEE: Will the Minister of COMMERCE be pleased to state;

(a) whether it is a fact that the interim order of injunction regarding the take-over of Mohini Mills was issued on the 8th August, 1978;

(b) if so, when the Central Government submitted affidavit in this regard;

(c) what are the reasons for filing the affidavit so late;

(d) whether the Advocates representing the Central Government in this case were requested to pursue it vigorously for its early disposal; and

(e) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN):

(a) to (e) The Calcutta High Court passed an interim order restraining the Central Government from investigating into the functioning of the Mohini Mills. Government has since filed the necessary affidavits seeking vacation of the injunction order. Since by a separate order the management of the industrial undertaking of Mohini Mills has been taken over, the proceeding with regard to investigation appear to have become infructuous.

Take over of Mohini Mills in West Bengal

848. SHRI DIPENDRABHUSAN GHOSE: Will the Minister of COMMERCE be pleased to state;

(a) whether he has received a letter dated the 4th September, 1981

from the Chief Minister of West Bengal regarding the take-over of Mohini Mills in West Bengal; and

(b) if so, what steps have been taken or are proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KHURSHED ALAM KHAN):

(a) Yes, Sir.

(b) The management of the industrial undertaking known as M/s. Mohini Mills Ltd., Belgharia, West Bengal, has been taken over under the Industries (Development and Regulation) Act, and the National Textile Corporation Ltd., Surya Kiran Building, Kasturba Gandhi Marg, New Delhi, appointed as the authorised person to take over the management of the whole of the industrial undertaking.

Release of funds for drought relief in Karnataka

†849. SHRIMATI MONIKA DAS: Will the Minister of FINANCE be pleased to refer to the reply to Unstarred Question 223 given in the Rajya Sabha on the 9th August, 1981 and, state;

(a) the total amount out of the approved sum has been paid so far for drought relief in Karnataka; and

(b) by when the outstanding amount is likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) It was stipulated in the Ministry of Finance letter communicating to the Government of Karnataka, the ceilings of expenditure for drought relief that the release of Central assistance would be regulated on the basis of periodical returns on physical and

†Previously unstarred question 319 transferred for the 25th November, 1981.